

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 06<sup>TH</sup> January, 2024**

No\_01 /A: In exercise of powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court is pleased to confer upon the Officers named in Column No.2 of the table given below, the powers of a Judicial Magistrate of the 1<sup>st</sup> Class for the Districts noted against their respective names in Column No.3 of the table.

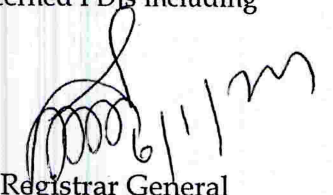
Further, in exercise of the powers conferred under Sub Section (1) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are appointed as **Chief Judicial Magistrate** for the Districts noted against their respective names in Column No.3 of the table given below:-

Sl.No.	Name of the officers with designation and present place of posting (with Judgeship/Department).	Name of the District
1	2	3
1.	Mr. Binod Kumar, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Chaibasa	Chaibasa
2.	Mr. Manoranjan Kumar No.1, Secretary, DLSA, Khunti	Khunti
3.	Ms. Arti Mala, Civil Judge (Sr. Div), Dhanbad	Dhanbad
4.	Mr. Manoranjan Kumar No. II, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Gumla	Gumla
5.	Mr. Pratap Chandra, A.C.J.M.-cum-Civil Judge (Sr. Div.-I) Koderma	Koderma
6.	Mr. Ananda Singh, A.C.J.M.-cum-Civil Judge (Sr. Div.-I) ,Daltonganj	Daltonganj
7.	Mr. Kumar Vipul, Secretary, DLSA, Garhwa	Garhwa
8.	Mr. Manoj Kumar Ram, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Ramgarh	Ramgarh
9.	Ms. Kavitanjali Toppo, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Seraikella-Kharsawan	Seraikella-Kharsawan
10.	Mr. Saurav Kumar Gautam, Secretary, DLSA, Giridih	Giridih
11.	Mr. Manish Kumar Singh, Secretary, DLSA, Simdega	Simdega
12.	Mr. Sindhu Nath Lamay, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Hazaribagh	Hazaribagh
13.	Mr. Krishna Kant Mishra, A.C.J.M.-cum-Civil Judge (Sr. Div.) - I, Ranchi	Ranchi
14.	Mr. Chandra Bhanu Kumar, A.C.J.M.-cum-Civil Judge (Sr. Div.-I)-cum-Special Judge, Economic Offences, Jamshedpur	Jamshedpur
15.	Mr. Manoj Kumar Prajapati, A.C.J.M.-cum-Civil Judge (Sr. Div.-I), Deoghar	Deoghar
16.	Ms. Shilpa Murmu, Secretary DLSA, Pakur	Pakur
17.	Mr. Bishwanath Bhagat, Secretary, DLSA, Dumka	Dumka
18.	Mr. Dharmendra Kumar, Secretary, DLSA, Sahibganj	Sahibganj

By Order/-  
**Sd/-Mohammad Shakir**  
Registrar General

Memo. No. 106 /Apptt. Dated Ranchi, the 06<sup>th</sup> January, 2024  
XX(4)-01/2011

Copy forwarded to the concerned Principal District & Sessions Judges including the Judicial Commissioner, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to upload the same in the website of this Court/ the Deputy Commissioner & Superintendent of Police of concerned Districts for information and necessary action / and all the concerned PDJs including the JC, Ranchi for information and communication to the Officers concerned.

  
Registrar General



**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 06<sup>th</sup> January, 2024**

No. 02 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1<sup>st</sup> Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as **Additional Chief Judicial Magistrate** for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Mr. Binod Kumar, [UOP as CJM, Chaibasa]	Chaibasa	Chaibasa
2.	Mr. Manoranjan Kumar No.1, [UOP as CJM, Khunti]	Khunti	Khunti
3.	Ms. Kavitanjali Toppo, [UOP as CJM, Seriakella-Kharsawan]	Seraikella Kharsawan	Seraikella Kharsawan
4.	Mr. Manish Kumar Singh, [UOP as CJM, Simdega]	Simdega	Simdega
5.	Mr. Dharmendra Kumar, [UOP as CJM, Sahibganj]	Sahibganj	Sahibganj
6.	Mr. Manoranjan Kumar No.III, Civil Judge (Sr. Div.)-cum-JM, Koderma	Koderma	Koderma
7.	Ms. Saudamini Singh, Civil Judge (Sr. Div.)-cum-JM, Jamshedpur	Jamshedpur	Jamshedpur
8.	Mr. Sanjit Kumar Chandra, Civil Judge (Sr. Div.), Deoghar	Deoghar	Deoghar
9.	Mr. Tarkeshwar Das, Civil Judge (Sr. Div.), Sahibganj (Rajmahal)	Sahibganj	Rajmahal
10.	Mr. Sandeep Nishit Bara, Civil Judge (Sr. Div.), Daltonganj	Daltonganj	Daltonganj
11.	Mr. Rajiv Tripathi, Civil Judge (Sr. Div.)-cum- Special Judge. Economic Offences, Dhanbad	Dhanbad	Dhanbad
12.	Mr. Parth Sarathi Ghosh, Secretary DLSA, Gumla	Gumla	Gumla
13.	Mr. Sandeep Kumar Bertam, Civil Judge (Sr. Div.), Ramgarh	Ramgarh	Ramgarh
14.	Ms. Kumari Nitika, Civil Judge (Sr. Div.), Giridih	Giridih	Giridih
15.	Ms. Avnika Gautam, Civil Judge (Sr. Div.), Hazaribagh	Hazaribagh	Hazaribagh
16.	Mr. Vishal Majhee, Civil Judge (Sr. Div.)-cum-JM, Pakur	Pakur	Pakur
17.	Ms. Ritwika Singh, Civil Judge (Sr. Div.), Dumka	Dumka	Dumka
18.	Ms. Archana Mishra, Civil Judge (Sr. Div.), Ranchi	Ranchi	Ranchi

By Order/-  
**Sd/-Mohammad Shakir**  
Registrar General

MEMO. NO. ....107

/APPTT.

DATED RANCHI, THE 06<sup>th</sup> January, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ all the concerned Principal District & Sessions Judges for information and communication to the Officers concerned/ Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.



Registrar General



# HIGH COURT OF JHARKHAND, RANCHI

## NOTIFICATION

THE 06<sup>th</sup> January, 2024

No. 03 A : The officers of the rank of Civil Judge (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with Judgeship)	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Binod Kumar, UOP as CJM-cum-A.C.J.M, Chaibasa	a) Civil Judge (Sr. Division) b) Chaibasa c) Chaibasa	S.C.C. powers of Rs.1500/- within the local limits of Chaibasa Munsifi
2.	Mr. Manoranjan Kumar No.1 UOP as CJM-cum-A.C.J.M, Khunti	a) Civil Judge (Sr. Division) b) Khunti c) Khunti	S.C.C. powers of Rs.1500/- within the local limits of Khunti Munsifi
3.	Ms. Kavitanjali Toppo , UOP as CJM-cum-A.C.J.M, Seraikella Kharsawan	a) Civil Judge (Sr. Division) b) Seraikella Kharsawan c) Seraikella Kharsawan	S.C.C. powers of Rs.1500/- within the local limits of Seraikella Kharsawan Munsifi
4.	Mr. Manish Kumar Singh, UOP as CJM-cum-A.C.J.M, Simdega	a) Civil Judge (Sr. Division) b) Simdega c) Simdega	S.C.C. powers of Rs.1500/- within the local limits of Simdega Munsifi
5.	Mr. Dharmendra Kumar, UOP as CJM-cum-A.C.J.M, Sahibganj	a) Civil Judge (Sr. Division) b) Sahibganj c) Sahibganj	XXXXXXXX
6.	Mr. Manoranjan Kumar No.III UOP as A.C.J.M, Koderma	a) Civil Judge (Sr. Division) b) Koderma c) Koderma	S.C.C. powers of Rs.1500/- within the local limits of Koderma Munsifi
7.	Ms. Saudamini Singh, UOP as A.C.J.M, Jamshedpur	a) Civil Judge (Sr. Division) b) Jamshedpur c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Jamshedpur Munsifi
8.	Mr. Sanjit Kumar Chandra, UOP as A.C.J.M, Deoghar	a) Civil Judge (Sr. Division) b) Deoghar c) Deoghar	XXXXXXXX
9.	Mr. Tarkeshwar Das, UOP as A.C.J.M Rajmahal	a) Civil Judge (Sr. Division) b) Rajmahal c) Sahebganj	XXXXXXXXXX
10.	Mr. Sandeep Nishit Bara, UOP as A.C.J.M, Daltonganj	a) Civil Judge (Sr. Division) b) Daltonganj c) Daltonganj	S.C.C. powers of Rs.1500/- within the local limits of Daltonganj Munsifi
11.	Mr. Rajiv Tripathi, UOP as A.C.J.M, Dhanbad	a) Civil Judge (Sr. Division) b) Dhanbad c) Dhanbad	S.C.C. powers of Rs.1500/- within the local limits of Dhanbad Munsifi
12.	Mr. Parth Sarathi Ghosh, UOP as A.C.J.M, Gumla	a) Civil Judge (Sr. Division) b) Gumla c) Gumla	S.C.C. powers of Rs.1500/- within the local limits of Gumla Munsifi
13.	Mr. Sandeep Kumar Bertam, UOP	a) Civil Judge (Sr. Division)	S.C.C. powers of

	as A.C.J.M , Ramgarh	b) Ramgarh c) Ramgarh	Rs.1500/- within the local limits of Ramgarh Munsifi
14.	Ms. Kumari Nitika, UOP as A.C.J.M, Giridih	a) Civil Judge (Sr. Division) b) Giridih c) Giridih	S.C.C. powers of Rs.1500/- within the local limits of Giridih Munsifi
15.	Ms. Avnika Gautam, UOP as A.C.J.M, Hazaribagh	a) Civil Judge (Sr. Division) b) Hazaribagh c) Hazaribagh	S.C.C. powers of Rs.1500/- within the local limits of Hazaribagh Munsifi
16.	Mr. Vishal Majhee, UOP as A.C.J.M Pakur	a) Civil Judge (Sr. Division) b) Pakur c) Pakur	XXXXXXXX
17.	Ms. Ritwika Singh, UOP as A.C.J.M, Dumka	a) Civil Judge (Sr. Division) b) Dumka c) Dumka	XXXXXXXX
18.	Ms. Archana Mishra, UOP as A.C.J.M, Ranchi	a) Civil Judge (Sr. Division) b) Ranchi c) Ranch	S.C.C. powers of Rs.1500/- within the local limits of Ranchi Munsifi

By Order/-  
Sd/- Mohammad Shakir  
Registrar General

MEMO. NO. .... /APPTT. DATED RANCHI, THE January, 2024

Copy forwarded to the concerned Principal District & Sessions Judges including the Judicial Commissioner, Ranchi for information and communication to the Officers.

The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

Sd/- Mohammad Shakir  
Registrar General

MEMO. NO. 109 /APPTT. DATED RANCHI, THE 06<sup>th</sup> January, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Dy. Commissioners of the concerned District for information and necessary action.

(The Dy. Commissioner is requested to get the notification published in the District Gazette within a fortnight from the receipt of this order).

Registrar General  
6/11



**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 06<sup>th</sup> January, 2024**

No 04 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the additional powers of a Judicial Magistrate of the 1<sup>st</sup> Class upon the Officers named in Column No. 2. of the table given below for the territorial jurisdiction mentioned in Column No. 3. to try and, if necessary, to commit for trial of cases with respect to the offence under the Acts as mentioned in Law Department's, Government of Bihar, Memo. No.1806/J & 1604/J dated 13.4.1992 and 21.4.1999 respectively.

The Court have further pleased to confer upon them the additional powers to take cognizance of such cases which they have been authorised to try.

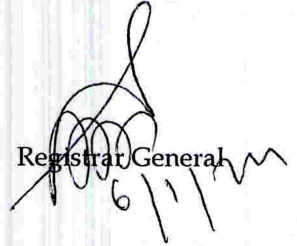
The Officers are also appointed to act as Presiding Officers of the Special Courts established with their Headquarters as mentioned against their names in Column No. 4. of the table, having jurisdiction as mentioned in Column No. 3. for trial of cases relating to Economic Offences under the Acts mentioned in the Law Department's aforesaid Memo.

Sl. No.	Name of the Officers with designation and present place of posting (With Judgeship)	Territorial Jurisdiction	Headquarters of the Court
1.	2.	3.	4.
1.	Ms. Shweta Kumari No. II Civil Judge (Sr. Div.), Dhanbad	Dhanbad, Bokaro, Giridih, Hazaribagh, Koderma, Chatra, Dumka, Deoghar, Godda, Pakur, Jamtara and Sahebganj.	Dhanbad
2.	Ms. Saudamini Singh UOP as ACJM-cum-Civil Judge (Sr. Div-I) Jamshedpur	East Singhbhum, West Singhbhum and Saraikela	Jamshedpur

By Order/-  
Sd/- **Mohammad Shakir**  
Registrar General

Memo. No. 110..... /Apptt. Dated Ranchi the 06<sup>th</sup> January, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court / the concerned Principal District & Sessions Judges for information and communication to the Officer concerned.

  
Registrar General  
6/1/24

# HIGH COURT OF JHARKHAND, RANCHI

## NOTIFICATION

THE 06<sup>th</sup> January, 2024

No. 05 A: The officers named in Column No.2 are transferred and posted as Civil Judge (Senior Division) in the Judgeships to be stationed ordinarily at places as mentioned in Column No.3 of the table given below:-

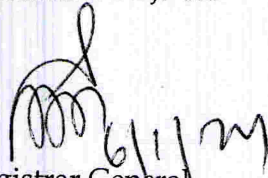
Sl. No	Name of the officers with designation and present place of posting (with Judgeship/ Department) *Not in order of Seniority	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed.
1	2	3
1.	Mr. Kumar Vipul Secretary, DLSA, Garhwa	a) Civil Judge (Senior Division) b) Garhwa c) Garhwa
2.	Mr. Saurav Kumar Gautam, Secretary, DLSA, Giridih	a) Civil Judge (Senior Division) b) Giridih c) Giridih
3.	Ms. Shilpa Murmu, Secretary DLSA, Pakur	a) Civil Judge (Senior Division) b) Pakur c) Pakur
4.	Mr. Bishwanath Bhagat Secretary, DLSA, Dumka	a) Civil Judge (Senior Division) b) Dumka c) Dumka

By Order/  
Sd/-Mohammad Shakir  
Registrar General

06/01/2024

MEMO. NO. 115 /APPTT. DATED RANCHI, THE April, 2022

Copy forwarded to the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to upload the same in the website of this Court/ and all the concerned PDJs for information and communication to the Officers concerned.

  
Registrar General